

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.401/1996

NEW DELHI, THIS THE 10TH DAY OF NOVEMBER, 1999.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.R.K.AHOOJA, MEMBER(A)

(8)

Shri B.N.Pandey,
S/o Late Shri Ram Dheni Pandey,
R/o Flat MTD Office of Central Ground
Water Board,
No.465 Type II,
NH IV Faridabad.

....Applicant

(NONE FOR THE APPLICANT)

vs.

1. Union of India through
Secretary (G.W.)
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi.
2. Central Ground Water Board,
NH.4, Faridabad.

....Respondents

(NONE FOR THE RESPONDENTS)

ORDER(ORAL)

JUSTICE ASHOK AGARWAL:

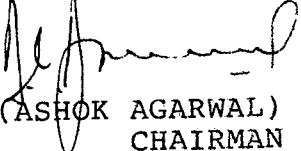
Parties and the Advocates were absent on 8.11.1999 when the O.A. was called out for hearing and final disposal. They are absent today also when the same is called out. We have perused the papers and we proceed to dispose of the O.A. on merits under Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

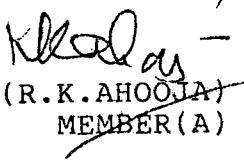
2. By the present O.A., applicant has claimed salary for the months of November 1969 and December 1969 after fixation of his pay for the period 9.2.1966 to 31.12.1972. The said claim was belatedly made by the applicant after over 25 years and after he had retired in December, 1983. Pending O.A., it is common ground, as admitted in the rejoinder submitted by the applicant that the salary claimed by the applicant has been paid to him by the respondents. All that

W.J.

(9)

is claimed by the rejoinder is interest for the period between 1966 till 1995 when the aforesaid payment was made to him. In our judgement, if one has regard to the belated claim made by the applicant, the said prayer cannot be countenanced. In the circumstances, no relief as claimed can be granted. Present O.A. is accordingly dismissed, but without any order as to costs.


(ASHOK AGARWAL)
CHAIRMAN


(R.K. AHOOFTA)
MEMBER (A)

sns